

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.) No(s).17965/2024

[Arising out of impugned final judgment and order dated 30-10-2024 in CRLP No.12491/2024 passed by the High Court for The State of Telangana at Hyderabad]

X

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

(IA No.276084/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Sateesh Galla, Adv.
Mr. N. Rajaraman, AOR

For Respondent(s) : Ms. Devina Sehgal, AOR [through VC]
Mr. S.uday Bhanu, Adv.

Mr. Sudhanshu Shashikumar Choudhari, Sr. Adv.
Mr. Shashibhushan P. Adgaonkar, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel/counsel for the parties.
2. It is submitted by the learned counsel for the respondent No.1 - State that the Charge Sheet has already been filed in the instant case against the respondent No.2 - accused.
3. Having regard to the facts and circumstances of the case, we are not inclined to entertain the present petition at this stage, more particularly, when the Charge Sheet has already been filed.

4. We clarify that we have not expressed any opinion on the merits of the case.

5. It goes without saying that in case of any breach of the conditions on which the anticipatory bail has been granted to the respondent No.2 - accused, the petitioner may file appropriate application seeking cancellation of the bail.

6. Subject to the above, the Special Leave Petition is dismissed.

7. Pending applications, if any, shall stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
ASSISTANT REGISTRAR